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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 163/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017**

Name of the Company: Inox India Pvt Ltd
V/s.
JBF Petrochemicals Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	APURVA S. VAKIL	ADVOCATE	For, Petitioner	<u>Apurva</u>
2.	Bandish S. Soparkar	ADVOCATE	For, Respondent	<u>B. Soparkar</u>

ORDER

Learned Advocate Mr. Apurva S Vakil present for Operational Creditor/Petitioner.
Learned Advocate Mr. Bandish Soparkar present for Respondent.

Proof of service of copy of application on Respondent filed.

Learned Advocate Mr. Bandish Soparkar filed Vakalatnama for Respondent.

At request of learned Counsel for Respondent for filing objections.

List the matter for objections of Respondent, if any, and for hearing before admission on 20.11.2017.

B. Raveendra Babu 14.11.17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 14th day of November, 2017.